

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2012(01/2013 (01.01.2014)
OFFICE OF THE REGISTRAR OF COMPANIES, GUJARAT DADRA & NAGAR HAVELI.

ANNEXURE-I

SERVICE : INDIAN CORPORATE LAW SERVICE(ISTS)
NAME OF OFFICER (IN FULL): MANOJA KUMAR SAHU DESIGNATION:DEPUTY REGISTRAR OF COMPANIES, GUJARAT
MINISTRY/DEPARTMENT/OFFICE:- OFFICE OF THE REGISTRAR OF COMPANIES, GUJARAT

GRADE PAY:- 66 PRESENT PAY RS. 64,271/- DATE OF BIRTH: 02/03/1971

1	2	3	4	5	6	7	8
NAME OF DISTRICT-SUB-DIVISION TALUKA AND VILLAGE IN WHICH PROPERTY SITUATED	NAME AND DETAILS PROPERTY HOUSING LAND AND OTHER BUILDING	COST OF CONSTRUCTION/ACQUIREMENT INCLUDING LAND IN CASE OF HOUSE AND YEAR WHEN PURCHASED	PRESENT VALUE	IF NOT IN OWN WHOSE NAME HELD AND HIS/HER RELATIONSHIP TO THE GOVERNMENT SERVANT	HOW ACQUIRED WHETHER BY PURCHASE LEASE, MORTGAGE INHERITANCE GIFT OR OTHERWISE WITH DATE OF ACQUISITION AND NAME WITH DETAILS OF PERSONS FROM WHOM ACQUIRED	ACTUAL INCOME FROM THE PROPERTY	REMARK
A) THE TENAMMENT HOUSE IS SITUATED AT- VILLAGE SARENKUDA, SUB DIVISION /TALUKA -SERAGADA, DIST. GANJAM, ODISHA, BEARING SURVEY NO. 803/180 PLOT NO. 1451.	A) TENAMMENT OF AROUND 2000 SQ. FT. OF AROUND 100 YR OLD BUILDING SITUATED AT- VILLAGE SARENKUDA, SUB DIVISION /TALUKA -SERAGADA, DIST. GANJAM, ODISHA	COST OF ACQUIREMENT:- NIL. BEING INHERITED OF AROUND 100 YEAR OLD PROPERTY OF FOREFATHERS BY INHERITANCE IN YR 2007	A) MAY BE AROUND RS 30 BY LACS	A) IN OWN NAME BY INHERITANCE OF FOREFATHERS PROPERTY	A) BY INHERITANCE FROM MY PARENTS SHRI R N SAHU & SMT U R SAHU THROUGH FAMILY / VILLAGE SETTLEMENT OF FOREFATHERS PROPERTY IN THE YEAR 2007. DATE OF ACQUISITION 25/07/2007 CONFIRMED VIDE REVENUE DEPT. ORDER DATED 01/10/2007.	Nil- SENIOR CITIZENS Parents staying	ALREADY DECLARED IN FIRST APR AS ON 01.01.2009(FOR YR 2008) ON JOINING TO ICLS
B) THE FLAT IS SITUATED AT C/103, SAUNDRYA NINHAR-II, P. O. GHATLLODIA AHMEDABAD GUJARAT 380061. BEARING SUB PLOT NO. 1 OF F.P. NO. 81/P/PAKI, T.P. NO. 2, MAUJE GHATLLODIA, REGN. SUB DISTRICT AHMEDABAD(2) VADAJ (GUJARAT)	B) FLAT WITH SUPER BULD UP AREA OF 106 SQ. YD. SITUATED AT C/103, SAUNDRYA NINHAR-II, NEW/ AMRAPALI HOUSING SOCIETY P.O. GHATLLODIA AHMEDABAD - GUJARAT 380061	COST OF ACQUIREMENT : Rs. 4.80 LACS PURCHASED IN YR 2005 FROM THE PREVIOUS OWNER AFTER CONSTRUCTION BY AVAILING HDFC HOME LOAN OF RS 5 LACS	PRESENT MARKET VALUE MAY BE AROUND RS. 35 LACS	B) IN OWN NAME ALONG WITH NAME OF SPOUSE SMT L M PADHY ADVOCATE.	B) WIFE AND SELF JOINTLY PURCHASED BY AVAILING HDFC BANK LOAN IN THE YEAR 2005. DATE OF ACQUISITION 09/12/2005. NAME & DETAILS OF PERSON FROM WHOM ACQUIRED - SMT. SUJATYABEN PIVUSHBHAI SHAH WHO PIVUSHBHAI SHAH, C-103 SAUNDARY NINHAR, GHATLLODIA, AHMEDABAD 380061 GUJARAT	Rs. 1.14 Lacs RENT INCOME	ALREADY DECLARED IN FIRST APR AS ON 01.01.2009(FOR YR 2008) ON JOINING TO ICLS
C) AGRICULTURE LAND AND ORCHARD ARE SITUATED AT- VILLAGE SARENKUDA, SUB DIVISION /TALUKA-SERAGADA, DIST. GANJAM, ODISHA, BEARING SURVEY NO. 803/179, PLOT NO (NEW) 914, 768, 767, 856, 1051, 1047, (OLD) 856, 141, 1057, 1051/3521	C) AGRICULTURAL LANDS AND ORCHARDS OF AROUND 8 ACRES SITUATED AT- VILLAGE SARENKUDA, SUB DIVISION /TALUKA-SERAGADA, DIST. GANJAM, ODISHA	COST OF ACQUIREMENT:- NIL. BEING INHERITED OF AROUND 100 YEAR OLD PROPERTY OF FOREFATHERS BY INHERITANCE IN YR 2007.	C) PRESENT MARKET VALUE MAY BE AROUND RS. 35 LACS	C) IN OWN NAME BY INHERITANCE OF FOREFATHERS PROPERTY	C) BY INHERITANCE FROM MY PARENTS SHRI R N SAHU & SMT U R SAHU THROUGH FAMILY / VILLAGE SETTLEMENT OF FOREFATHERS PROPERTY IN THE YEAR 2007. DATE OF ACQUISITION 25/04/2007 CONFIRMED VIDE REVENUE DEPT. ORDER DATED 01/10/2007	AROUND Rs. 1.5 Lacs DEPENDING ON CLIMATE	ALREADY DECLARED IN FIRST APR AS ON 01.01.2009(FOR YR 2008) ON JOINING TO ICLS.

SIGNATURE:

Manoj Kumar Sahu

MANOJA KUMAR SAHU, ICLS
DY. REGISTRAR OF COMPANIES
GUJARAT

DATE: 09/05/2014
PLACE : AHMEDABAD

AS AT

31/12/2013

- NOTE:
- 1) "In case where it is not possible to assess the value accurately the value approximately value in relation to present conditions may be indicated.
 - 2) " Includes short term lease also
 - 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18(1) of the CCS (Conduct) Rules, 1964 on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned or inherited by him or held by him kon lease or mortgage either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant
 - 4) The wording "no change" or "no addition" or as in the previous year " should be avoided and full details provided
 - 5) The columns should be filled up neatly in capital letters.

